

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 262
TO BE ANSWERED ON 18.12.2017**

List of Institutions with approval of AICTE

262. SHRI C.S. PUTTA RAJU:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether All India Council of Technical Education (AICTE) sends periodically the list of institutions running courses without its approval to State Government for taking action;
- (b) if so, the details thereof;
- (c) whether AICTE receives any compliance report from them; and
- (d) if not, the follow-up action taken in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DR. SATYA PAL SINGH)

(a) to (d): The AICTE publishes a list of “Unapproved Institutions” on its website <http://www.old.aicte-india.org/dashboard/pages/unapproved.php>. based on the complaint received from various stakeholders, advertisement etc. The procedure includes issuing a Notice to the concerned institutions conducting unapproved technical education programmes /courses coming under the purview of AICTE. Further, Principal Secretary, Technical Education of the concerned State where the unapproved institution is running technical courses under the purview of AICTE, is also informed for taking suitable action for safeguarding interest of the students. If the institution does not comply to the direction of AICTE for closing down the institution/courses under the purview of AICTE, the name of the institution is then added in the list posted on the AICTE website “unapproved institution”.
